

IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.77855 of 2025

Arising Out of PS. Case No.-121 Year-2023 Thana- BEERPUR District- Begusarai

Manoj Sah S/o- Late Ramdeo Sah Resident of village- Muzaffara Ps- Beerpur
District- Begusarai

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr. Lal Mani Sharma, Advocate
For the Opposite Party/s : Mr. Bharat Bhushan, APP

CORAM: HONOURABLE MR. JUSTICE PRABHAT KUMAR SINGH
ORAL ORDER

2 05-02-2026 Heard learned counsel for the parties.

2. This is second anticipatory bail petition. Earlier, the petition, filed for grant of anticipatory bail on behalf of petitioner, stood rejected, vide order dated 25.09.2024 passed in Cr. Misc. No. 61306 of 2024 .

3 . This application does not reveal any change of circumstances or new ground.

4. In view of the recent judgment of the Hon’ble Supreme Court in the case of *G.R. Ananda Babu Vs. State of Tamil Nadu and Anrs* reported in *2021 SCC OnLine SC 176*, the second anticipatory bail on behalf of the petitioner is not maintainable. It is, accordingly, dismissed.

(Prabhat Kumar Singh, J)

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